

Through Video Conference via Cisco WebEx.
CBI Case No. 69/2019
CBI v. P. D. Sharma & Ors. (Sarvottam CGHS)

21.08.2020.

The matter is taken up for hearing through video conference in view of the office order Nos. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 & Power/Gaz./RADC/2020E-7784-7871 dated 30.07.2020 of the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi.

Present: Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.

Proceedings against accused Nos. 2 & 5 have abated.

None for accused Nos. 1 & 6.

Sh. Bhavtosh Sharma, counsel for accused Nos. 3 & 4.

Sh. R. S. Ahuja, counsel for accused No. 7.

The matter is at the stage of prosecution evidence. In terms of the above office orders, the matter be re-listed on **17.09.2020**.

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends or as and when the undersigned visits the court.


(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/21.08.2020.

Through Video Conference via Cisco WebEx.

CBI Case No. 08/2019

CBI v. R. K. Jain & Ors

21.08.2020.

The matter is taken up for hearing through video conference in view of the office order Nos. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 & Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 of the I.d. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi.

Present: Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.

Proceedings against accused Nos. 2 & 9 have abated.

None for accused Nos. 3 to 8 and 10.

Sh. K. G. Mishra, counsel for accused No. 1.

The matter is at the stage of prosecution evidence. In terms of the above office orders, the matter be re-listed on **24.09.2020**.

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends or as and when the undersigned visits the court.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/21.08.2020.

Through Video Conference via Cisco WebEx.

CC No. 75/2019

ECIR No. 07/DZCR/2019

U/S : 3 & 4 PMLA

Directorate of Enforcement v. M/s. Moser Baer India Ltd. & Anr.

21.08.2020.

The matter is taken up for hearing through video conference in view of the office order Nos. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 & Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 of the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi.

Present: Sh. N. K. Matta, SPP for the ED.

Sh. Anil Kohli, who is representing the accused No. 1 company in the capacity of its liquidator, is absent.

Sh. Anil Sethi, counsel for Sh. Anil Kohli.

Accused No. 2 on bail with counsels Sh. Vijay Aggarwal, Sh. Mudit Jain, Sh. Shivam Gupta, Ms. Barkha Rastogi and Sh. Ayush Jindal.

Some time is sought on behalf of accused Nos. 1 & 2 to move applications for supply of deficient copies of documents.

Sh. N.K. Matta, SPP for the ED submits that due to outbreak of COVID -19 pandemic, further investigation could not be completed and that at least 12 weeks time would be required for the same.

At joint request, the matter be re-listed on **20.11.2020.**

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on resumption of normal functioning of courts or as and when the undersigned visits the court.


(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/21.08.2020.